

a week here. But following discontinuance of Vayudoot service, private aircraft VIF used to operate three days in a week. But this service has also been discontinued due to lack of adequate facilities like proper maintenance of the runway and other factors.

As the airport is 500 KM away from Hyderabad, and surrounded by a number of industries, medium Kakinada port and NGOC etc., I request the Central Government that the airport be developed and maintained well for the benefit of the air passengers as there is a good traffic in this sector of Rajahmundry and Hyderabad.

(iv) Need to Declare Indore-Amravati-Yavatmal-Chandrapur-Durg State Road in Maharashtra as National Highway.

SHRI SHANTARAM POTDUKHE (Chandrapur): Sir, the State Government of Maharashtra had sent a proposal on 30 July, 1985 to the Government of India for declaring Indore-Amravati-Yavatmal-Chandrapur-Durg State Road having the length of 555 KM as National Highway. In response, the Government of India informed in 1991 that it would not be possible to declare this road as National Highway till Eighth Five Year Plan was finalised. However, a note of the request was being taken. Later, Government of India informed that the Planning Commission had made allocation of Rs.2,600 crores against the demand of Rs.7,830 crores for National Highways in Eighth Five Year Plan.

Eighth Five Year Plan has been finalised and, as such, I urge upon Government of India to consider the proposal of declaring Indore-Amravati-Yavatmal-Chandrapur-Durg State Road as National Highway considering the backwardness of the area.

[Translation]

(v) Need for Immediate Shifting of Bone Mills from Hapur, Ghaziabad (U.P.)

DR. RAMESH CHAND TOMAR (Hapur): Sir, local people are leading an infernal life due to the bone mills in Hapur. The contaminated water released by these bone mills has polluted the environment of the entire area. The whole area stinks and as a result of this area is facing a serious threat of spreading several contagious diseases. Due to this bad smell social activities in this area have come to a halt. The public is agitating for quite long for shifting of these bone mills and there is every possibility of an untoward incident taking place there at any time.

I, therefore, request the Central Government to shift these bone mills immediately so that local people could be relieved from this problem.

(vi) Need for Early Construction of a by-pass at Bareilly, U.P.

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Sir, Bareilly is a major important city in Uttar Pradesh. It is situated on the National Highway No.24, mid-day between Delhi and Lucknow. This is a very busy highway and as a result of which many serious accidents take place every now and then in Bareilly, and for hours the traffic is held up.

The people have been demanding for a by-pass on this national highway at Bareilly. It has come to our notice that a survey is being conducted for a by-pass. Keeping in view the serious problem of this area, it is my request to the Central Government that the construction of a by-pass at Bareilly, on this national highway, should be approved on a priority basis.

(vii) Need to include Bhojpuri Language in the Eighth Schedule of the Constitution of India.

SHRIMATI GIRIJA DEVI (Maharaj Ganj): Mr. Speaker, Sir, Bhojpuri is spoken by a large number of people of our country. This language is spoken not only in Bihar U.P. and M.P. but also in many other states of the country. Moreover it is also one of the important languages of Nepal, Myanmar, Mauritius, Surinam, Guyana, Singapore etc. In view of its importance, Nepal and Mauritius have accorded due importance to it. In our country Bhojpuri is spoken by 15 crore people. Every fifth person speaks Bhojpuri.

Apart from its own dialect, Bhojpuri has its own rich literature, folk song and culture. The 15 crore Bhojpuri speaking people have contributed a lot in making Hindi a national language. Till now this language has been neither included in the Eighth Schedule of the Constitution nor recognised by the Sahitya Akademi.

Therefore, Central Government is requested to include Bhojpuri in the Eighth Schedule of the Constitution.

(VIII) Need to Ensure Early Payment of Sugarcane Growers' dues by the Sugar Mills.

SHRI MOHAN SINGH (Deoria): Mr. Speaker, Sir, four sugar mills located at Gauri Bazar, Padrauna, Khatu Kuanya in

Uttar Pradesh and Madhya Pradesh are functioning under the management of Kanpur Sugar works (British India Corporation). The payment of arrears of wages of workers and dues of sugar cane growers are outstanding against these mills. An amount of Rs. 2.5 crore is outstanding against Gauri Bazar Sugar Mill whereas Padrauna Sugar Mill and Kath Kuanya Sugar Mill have to pay Rs. 6.5 crore and Rs. 3.5 crore respectively. The farmers are agitated. Large resentment is there among the lakhs of farmers for non-payment of their dues even after one year. The over all situation in these regions looks explosive. The Central Government is requested to arrange the payment of outstanding dues of the farmers by all those Mills which are functioning under the Textile Ministry before Holi festival.

[English]

MR. SPEAKER: Now, what should we do? Should we adjourn for Lunch?

SHRI SOMNATH CHATTERJEE (Bolpur): I will speak after Lunch.

MR. SPEAKER: Shri Shailendra Mahto, do you want to say something?

SHRI SOMNATH CHATTERJEE: Sir, after his statement, we will adjourn.

13.09 hrs

PERSONAL EXPLANATION UNDER RULE 357

[Translation]

SHRI SHAIENDRA MAHTO (Jamshedpur): Mr. Speaker, Sir, I would like to speak under Rule 184. Yesterday, I had gone to Noida. Due to some reasons, I am sorry that some points have been raised in my absence. I want to say something very personal.

Mr. Speaker, Sir, Shri Somnath Chatterjee and Shri Arjun Singh had given a notice of Breach of privilege against me on the basis of the Press Conference jointly attended by Shri Atal Bihari Vajpayee and Shri Ram Jethmalani and myself on 26th February. The honourable members of Opposition have made allegation against me in the discussion made under Rule 184, which began yesterday, that I have taken money to vote against the No Confidence Motion in July, 1993, which is beyond truth. I would like to give clarification regarding some points in this

context. The fact is that we the members of Jharkhand Mukti Morcha alongwith Shri Buta Singhji met the hon. Prime Minister at his residence and discussed about the Constitution of Jharkhand Autonomous Council. It's a fact that I am a Jharkhandi. I have been fighting for Jharkhand for the last twenty years and will continue to do so in future as well for the Jharkhand state. While replying to discussion on the No-Confidence Motion the hon. Prime Minister gave assurance for resolving the Jharkhand Council issue. Only after that we voted in favour of the Government. So far as the question of depositing money in a Bank is concerned that was our party fund and with consent of the party it was given to me for party work. This is all I have to say.

Yesterday, some such issues also cropped up in this House..... (Interruptions) You please keep quite. I was not expelled from the Jharkhand Mukti Morcha. It is totally baseless. On 9th August, 1995 when Jharkhand Council was constituted the inner conflict which commenced due to difference of opinion in the Party. I had been served a notice on 26th November, directing me to take oath in the Jharkhand Council, failing which disciplinary action would be inevitable against me. I explained my position and thereafter, I had been removed from the post of general secretary on 2nd December. With this I decided to join the Bharatiya Janata Party on my own.

Shri Atal Bihari Vajpayee visited Ranchi on 7th January, and in a mass meeting I joined the party. But even before this I was expelled, on 5th January. What Shri Mandal said yesterday is not correct. On 6th January the Press reported that I was expelled. Therefore, I did not see any need to send my resignation. This is my own statement.....(Interruptions).

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Where were you taken yesterday? Where were you kept? They blamed us that we Ministers prevented you from coming here.

[English]

MR. SPEAKER: Now the House stands adjourned for Lunch till Thirty Minutes past Fourteen of the Clock.

13.11 hrs

The Lok Sabha then adjourned for Lunch till Thirty minutes past Fourteen of the Clock